

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 31/96
in
O.A. NO. 2375/91

35

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahessa, Member(A)

New Delhi, this 16th day of August, 1996

Shri Ramesh
a/o Shri Manohar
Village & P.O. Manharu
Distt. Bhiwani(Haryana). ... Applicant

(By Shri Yogesh Sharma, Advocate)

Versus

Shri R.M. Aggarwal
Divisional Railway Manager
Bikaner Dn.
Bikaner(Raj.) Respondent

(By Shri R.L.Dhawan, Advocate)

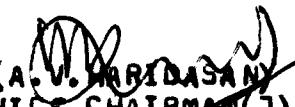
O R D E R(Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The respondent after notice in this Contempt Petition, disposed of the representation by order dated 27.3.1996. There is a delay in complying with the directions. The respondents should have taken prompt action and comply with the directions within time. However, as the directions contained in the order have since been complied substantially, we do not consider that this is a fit case for taking further proceedings under the Contempt of Courts Act, 1971. If the Petitioner is aggrieved by the reasoning given in the order dated 27.3.1996, it is open for him to seek appropriate remedy available under the law. Therefore, we find no action to take further in this Contempt Petition, accordingly, Contempt Petition is disposed of and notice issued to the respondents shall stand discharged. No costs.


(R.K. AHESHA)
MEMBER(A)

/RAD/


(A.V. HARIDASAN)
VICE-CHAIRMAN(J)